ORDER

The President is pleased to engage Shri B. K. Ashok, Advocate as Senior Panel Counsel Group-I for conducting Central Government litigation before Bombay High Court as mentioned below, for a period of three years from the date of this order or until further orders, whichever is earlier:-

<table>
<thead>
<tr>
<th>Name</th>
<th>Address &amp; Mobile Number</th>
<th>Enrolment No.</th>
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2. The engagement and professional fee of the aforesaid advocates will be governed by the terms and conditions contained in this Department's OM No. 23(2)/2001-Judl. dated 14.05.2001 read with OM No. 23(2)/2011-Judl. dated 01.09.2011 & OM No. 26(1)/2014/Judl. dated 01.10.2015.

3. Hindi version of this order will follow.

(G. S. Yadav)

Joint Secretary & Legal Adviser to the Government of India

Copy for information to:-

1. PS to ML&J/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
3. The Registrar, Bombay High Court, Mumbai.
4. The Incharge, Branch Secretariat Mumbai.
6. The Pay and Accounts Office, Department of Legal Affairs, New Delhi.
7. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
8. NIC cell, Department of Legal Affairs with the request to upload this order on the website of this Department.
9. Guard File/Judicial Section with 5 spare copies.
10. Cash (LA) Section with regard to retainership fee to CGSC.

(D. Srinivas)

Section Officer (Judicial Section)